CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 982/GT/2025

Subject : Petition for truing up of tariff for the period 2019-24 of Vindhyachal Super Thermal Power Station Stage-III (1000 MW).

Petition No. 1017/GT/2025

Subject : Petition for approval of tariff for the period 2024-29 of Vindhyachal Super Thermal Power Station Stage-III (1000 MW).

Petitioner : NTPC Limited

Respondent(s) : MPPMCL and 5 others

Date of hearing : **27.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Shri Jatin Katiyar, Advocate, NTPC
Ms. Ishika Talwar, Advocate, NTPC
Shri Varun K Chopra, Advocate, MPPMCL
Shri Anup Jain, Advocate, MSEDCL
Shri Ashwini Rajan, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL

Record of Proceedings

The matters were called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the pleadings in the matters were complete and requested that the matters be reserved for orders. The learned counsel for the Respondents sought liberty to file their respective written notes of submission.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **27.11.2026:**

Petition No. 982/GT/2025

Operation & Maintenance Expense:

Water Charges:

a) *The water charges reported by the Petitioner in the revised Form-3A do not correspond with the figures furnished in the revised Form-19, submitted vide affidavit dated 21.9.2026. For the financial year 2023–24, the water charges have been reported as ₹2524.71 lakh in Form-3A, whereas the corresponding amount in Form-19 is ₹2524.73 lakh. The Petitioner is directed to clarify the reason for the discrepancy.*

Form-15:

b) *Form-15, as specified in Annexure-I (Part I) of the Regulations, containing details of coal procured, including source-wise weighted average GCV and weighted average cost of coal, separately for MGR and Railways, along with the internal linkages in MS Excel format and auditor-certified forms in PDF format, duly indicating the UDIN number;*

c) *The amount of depreciation, if any, allocated to fuel coal and forming part of the landed cost of fuel.*

Ash Transportation:

d) *It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. Accordingly, the Petitioner is directed to submit the year-wise expenditure incurred on a cash basis, along with details of outstanding liabilities, if any, forming part of the claimed Ash transportation expenses.*

4. The Respondents are permitted to file their replies to the additional information furnished by the Petitioner, on or before **11.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **24.12.2026.** The parties are also permitted to file their respective written notes of submissions, after serving a copy thereof on each other.

5. Subject to the above, the orders in the Petitions were reserved.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)